

Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1443, dated the 24th November, 1960, adding certain industries to Schedule I of the said Act. [Placed in Library. See No. LT-2531/60]

**THE EMPLOYEES' PROVIDENT FUNDS
(AMENDMENT) SCHEME, 1960**

SHRI L. N. MISHRA: I also beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1444, dated the 24th November, 1960, publishing the Employees' Provident Funds (Amendment) Scheme, 1960. [Placed in Library. See No. LT-2532/60.]

**THE INDUSTRIAL DISPUTES (CENTRAL)
AMENDMENT RULES, 1960**

SHRI L. N. MISHRA: I also beg to lay on the Table, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1466, dated the 30th November, 1960, publishing the Industrial Disputes (Central) Amendment Rules, 1960. [Placed in Library. See No. LT-2544/60.]

**ALLOTMENT OF TIME FOR CONSIDERATION OF (I) THE APPROPRIATION (No. 5) BILL, 1960
AND (II) THE INDIAN POST OFFICE (AMENDMENT) BILL, 1960**

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes each for the completion of all stages involved in the consideration and return by the Rajya Sabha of the following Bills:—

1. The Appropriation (No. 5) Bill, 1960.
2. The Indian Post office (Amendment) Bill, 1960.

REQUEST RE. SUPPLY OF COPIES OF THE CONSTITUTION (AMENDMENT) BILL AND THE ACQUIRED TERRITORIES (MERGER) BILL TO MEMBERS OF PARLIAMENT

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to draw your attention to a matter which concerns the House. You will find here that the Acquired Territories (Merger) Bill has been circulated to the Members of the West Bengal Legislature under article 3. We do not object to this kind of thing and its being discussed there. We do not object to it. Whatever they may do, it is their affair. But we have not received any copy. I do not say that it should be introduced. Normally, when the States Reorganisation Bill was circulated to the State Legislatures for their opinion, we were supplied copies of the Bill even before it was formally introduced. I think we considered it simultaneously. Now, I do not know as to why in this particular case, when it involves such an important Constitutional point—and it has given rise to so much controversy, the President has been pleased to send it to the State Legislature, things are in the papers—we, Members of Parliament are not being given copies of the same. Therefore, I would request you to kindly convey it to the quarters which are responsible for it, so that even before the introduction of the Bill we get the Constitution (Amendment) Bill and this Acquired Territories (Merger) Bill, which are being discussed there. It is not good for us . . .

MR. CHAIRMAN: Shri Lal Bahadur Shastri.

12 Noon

THE COMPANIES (AMENDMENT) BILL, 1960—continued

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): Mr. Chairman, it is obvious from the speeches made by hon. Members from this side and also from the opposit